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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.399/97

DATE OF ORDER : 15-04-1997.

Between :-

P.Krishna Reddy

... Applicant

And

1. The Superintendent of Post Offices,
Mahabubnagar Division,
Mahabubnagar.
2. The Post Master General,
Hyderabad Region, Hyderabad.
3. The Chief Post Master General,
AP Circle, Dak sadan, Hyderabad.
4. The Union of India, rep. by its
Secretary, Dept. of Posts,
New Delhi.

... Respondents

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Counsel for the Applicant : Shri C.Sai Reddy

Counsel for the Respondents : Shri N.V.Raghava Reddy, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (B)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Shri C.Sai Reddy, counsel for the applicant and Shri W.Satyanarayana for Shri N.V.Raghava Reddy for the respondents. The applicant was put off duty by the memo No. 82/333 dt.30-1-95 by Respondent No.1 as an enquiry in the Criminal Case No.24/94 under the jurisdiction of Kodandapur Police Station was pending. By memo No.82-333 dt.15-1-97 the applicant was put back to duty as that Criminal Case was disposed of reportedly exonerating the applicant. The applicant was on put off duty from 31-1-95 to 16-1-97.

2. This O.A. is filed for praying for payment of pay and allowances to the applicant for the put off duty i.e. from 31-1-95 to 16-1-97.

3. The applicant submits that the Supreme Court had held that ED Staff are entitled for pay and allowances during the period they were put off duty, ~~in terms of judgement in the case~~

The applicant submits that he had already represented for the above relief to Respondent No.1 but he submits that no reply has been given to him. The applicant has not enclosed a copy of the representation to the O.A. In view of the above, the following direction is given :-

The applicant is permitted to file a representation now if so advised if he has not already filed the representation for the relief prayed for in this O.A. If such a representation is

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received or a representation is pending,
Respondent No.1 should dispose of the same
in accordance with the Law taking due note
of the pronouncement of the Apex Court
referred to above.

4. The Original Application is ordered accordingly at the
admission stage itself. No costs.

B.S.JAI PARAMESHWAR
(B.S.JAI PARAMESHWAR)
Member (J)

R.RANGARAJAN
(R.RANGARAJAN)
Member (A)

15/4/97

Dated: 15th April, 1997.
Dictated in Open Court.

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D.R.(J)
Amrit
D.R.(J)

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Copy to:

1. The Superintendent of Post Offices,
Mahabubnagar Division, Mahabubnagar.
2. The Postmaster General, Hyderabad Region,
Hyderabad.
3. The Chief Postmaster General, AP Circle,
Dak Sadan, Hyderabad.
4. The Secretary, Dept. of Posts,
New Delhi.
5. One copy to Mr.C.Sai Reddy, Advocate, CAI, Hyderabad.
6. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

30/4/87
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. DAI PARAMESHWAR:
M(D)

DATED: 15/4/87

ORDER/JUDGEMENT

R.A/C.P/M.A.No.

in

D.A. No. 399/87

~~ADMITTED INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

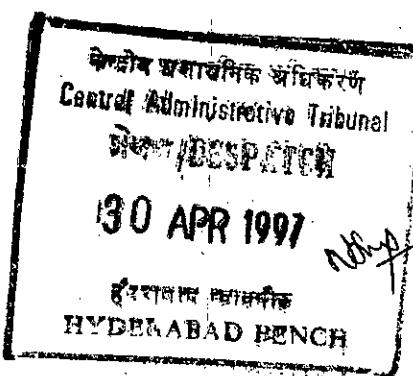
~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

YLR

II COURT



Recd